

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH


26

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 11.09.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.809/252/HDB/2018
NAME OF THE COMPANY	Sai Metal Doors Pvt Ltd
NAME OF THE PETITIONER(S)	Naga Malleswara Rao Bandi Reddy & another
NAME OF THE RESPONDENT(S)	Sai Metal Doors Pvt Ltd & Registrar of Companies Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
B. Manjunath Reddy	Advocate	9000655658	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
K. Harish Reddy	Advocate	9052414366	

ORDER

Counsel for Petitioner Company is present.

He has filed memo along with affidavit of the shareholder of the petitioner company seeking permission to withdraw the petition with a liberty to file a fresh petition after complying the statutory requirements.

Memo is recorded, permission is granted to the petitioner company to withdraw the petition.

Therefore petition is dismissed as withdrawn with a liberty to file a fresh petition with in the limit after complying the statutory requirements.

Petition is dismissed as withdrawn vide separate order.


Member(Judl)

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CA No. 809/252/HDB/2018
U/s 252 of Companies Act, 2013

In the Matter of Sai Metal Doors Private Limited

1. Mr.Naga Malleswara Rao Bandreddi,
R/o. Plot No.18, Flat No.1,
Chaitanya Apartments,
Kalyan Nagar, Venture-III,
Motinagar,
Hyderabad- 500 018.
2. Mr.Narasimha Chary Srimanthoju,
R/o. 7-91, Sanjay Gandhi Nagar,
Block No.5-7 TO 8-142,
Quthbullapur,
Rangareddy- 500 082.

.... Applicants

Verses

1. **Sai Metal Doors Private Limited**
R/o F.No.504, MIG-II,
P.No.48,48,56,57,
APHB Colony,
Chintal,
Quthbullapur Mandal,
Hyderabad- 500 011.
2. **The Registrar of Companies,**

Andhra Pradesh & Telangana,
2nd Floor, Corporate Bhavan,
Bandlaguda, Nagole, Hyderabad,

...Respondents

Date of order: 11.09.2018

Coram:

Hon'ble Shri Ratakonda Murali, Member (Judicial)

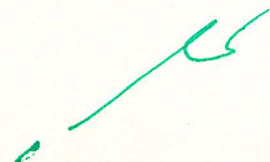
Parties / Counsels Present:

For the Applicant : Shri V. Venkata Rami Reddy, Advocate

For the Respondent: Shri Harish Reddy, Advocate.

Per: Hon'ble Shri Ratakonda Murali, Member (Judicial)

Heard on: 25.07.2018, 10.08.2018, 30.08.2018, 03.09.2018 &
11.09.2018.



ORDER

1. Learned Counsel for applicants filed memo dated 11.09.2018 seeking permission to withdraw the company application due to unavoidable circumstances.
2. Learned counsel requested the Tribunal to withdraw the petition with a liberty to file a fresh petition after complying the statutory requirements.
3. Memo is recorded, permission is granted to the petitioner to withdraw the petition.
4. Therefore petition is dismissed as withdrawn with a liberty to file a fresh petition with in the limitation after complying the statutory requirements.
5. In the result, petition is dismissed as withdrawn by giving liberty to file a fresh petition.


RATAKONDA MURALI
MEMBER (JUDICIAL)